CENTRAL ADM IN ISTRATIVE TRIBUNAL ERNAKUIA M BENCH

O.A.No. 25 of 1994

Friday this the 7th day of January, 1994.

CORAM

The Hon'ble Mr.Justice Chettur Sankaran Nair, Vice Chairman
The Hon'ble Mr.P.V. Venkatakrishnan, Administrative Member

A. Krishnamurthy, Divl. Engineer,
Microwave Survey, Ernakulam
Kochi-16. Applicant

(By Advocate Mr.C.K. Aravindaksha Menon)

Vs.

- Union of India represented by the Secretary to Government, Ministry of Communications, New Delhi.
- 2. The Chairman, Telecom Commission, Ministry of Communications, Sanchar Bhawan, Ashoka Road, New Del hi-1.
 ...Respondents

(By Advocate Mr.K.Karthikeya Panicker, ACGSC)

ORDER

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN.

Applicant seeks a direction to respondents to stepup his pay to the level of the pay of his junior one Amritalingam. He submits that his claims derive support from the Judgment of the Principal Bench in 0.A.2520/91. We find that applicant has raised his grievances in Annexure.Al dated 30.1.91. Apparently respondents have lost track of that representation. We allow applicant to make a fresh representation setting out his grievances and appending a copy of the judgment in 0.A.2520/91. Respondents or such of them as is competent will examine whether applicant is

similarly situated as the applicants in O.A.2420/91. If so, the benefits granted to applicants in O.A.2420/91 will be granted to the applicant herein. A fact adjudication will be made and orders passed within three months from the date of receipt of the representation.

- 2. Anomalies are bound to arise when advance increments are granted to different officials at different times. Respondents will do well to issue general guidelines in the matter to officers who may have to take a decision in such matters.
- 3. With the above directions, application is disposed of. No costs.

Dated the 7th day of January, 1994.

P.V.VENKATAKRISHNAN ADM IN ISTRATIVE MEMBER CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN

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